

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, October 11, 1989/Asvina 19, 1911 (Saka)

No. 483

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Anand Gopal Mukhopadhyay and Shrimati Chandra Tripathi, sitting members of Lok Sabha; Shri Badlu Ram Shukla, a member of Fifth Lok Sabha; Shri Sarjoo Pandey, a member of Second, Third, Fourth and Fifth Lok Sabha and Shri Shiv Kumar Shastri, a member of Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1987-88.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Assessment Report (Hindi and English

versions) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1987-88.

3. Assent to Bills

(i) Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the first part of the current session and assented to:—

- (1) The Karnataka Appropriation Bill, 1989
- (2) The Employees' State Insurance (Amendment) Bill, 1989
- (3) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1989

(ii) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the first part of the current session and assented to:—

- (1) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1989
- (2) The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1989
- (3) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Bill, 1989

4. Matters Under Rule 377

- (1) Dr. G.S. Rajhans raised a matter regarding need to convert metre gauge railway line between Samastipur and Darbhanga in North Bihar into broad gauge.
- (2) Chowdhry Akhtar Hasan raised a matter regarding need to increase the capacity of Telephone Exchange in Kairana, Uttar Pradesh and provide round-the-clock telephone service there.
- (3) Shri Haroobhai Mehta raised a matter regarding need to take necessary steps to stop the retrenchment of textile workers in Gujarat, particularly in Ahmedabad.
- (4) Shri K. Pradhani raised a matter regarding need to resume Vayudoot service between Hyderabad and Bhubaneswar.

- (5) Shri V.S. Vijayaraghavan raised a matter regarding need to set up an Industrial Growth Centre in Palghat district of Kerala.
- (6) Shri Somnath Rath raised a matter regarding need to set up sugar factories in Aska region of Orissa.
- (7) Shri Kali Prasad Pandey raised a matter regarding need to announce remunerative price for sugarcane.
- (8) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to provide yarn to weavers on 'no-profit no-loss basis' and also bring controlled cloth within the purview of Essential Commodities Act.

***5. Statement by Prime Minister**

The Prime Minister made a statement regarding Nehru Rozgar Yojana, the urban counterpart of the Jawahar Rozgar Yojana.

6. Government Bills—Passed

(i) *The Direct-Tax Laws (Second Amendment) Bill, 1989*

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

The following members took part in the debate:—

- (1) Shri N. Tombi Singh
- (2) Dr. G.S. Rajhans
- (3) Shri Shantaram Naik
- (4) Shri Ram Bhagat Paswan
- (5) Shri Gopeshwar

Shri S.B. Chavan replied to the debate.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.05 P.M.)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clauses 5 to 7 were adopted, as amended.

Clauses 8 and 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 21 were adopted.

Clause 22 was adopted, as amended.

Clause 23 was adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 33 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri S.B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Customs (Amendment) Bill, 1989

The motion for consideration of the Bill was moved by Shri Ajit Panja.

The following members took part in the debate:—

- (1) Shri Somnath Rath
- (2) Shri R. Jeevarathinam
- (3) Shri Ram Singh Yadav
- (4) Shri Jagannath Patnaik.
- (5) Shri Sriballav Panigrahi
- (6) Shri Girdhari Lal Vyas
- (7) Shri U.H. Patel
- (8) Dr. Chandra Shekhar Tripathi
- (9) Dr. G.S. Rajhans

Shri Ajit Panja replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajit Panja.

The motion was adopted and the Bill was passed.

***7. Supplementary Demands for Grants (General) 1989-90.**

Shri B.K. Gadhvi presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1989-90.

8. Discussion Under Rule 193

Prof. Saif-ud-Din Soz raised a discussion on the communal situation in the country.

The following members took part in the debate:—

- (1) Shri R.L. Bhatia
- (2) Shri Uttam Rathod
- (3) Shri Ebrahim Sulaiman Sait
- (4) Shri Haroobhai Mehta
- (5) Shri Sultan Salahuddin Owaisi

The discussion was not concluded.

9. Report of Business Advisory Committee

Shri P. Namgyal presented the Seventy-fifth Report of the Business Advisory Committee.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th October, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

* At 4 P.M.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Thursday, October 12, 1989/Asvina 20, 1911 (Saka)

No. 484

11.01 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1987-88 under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 11th October, 1989, Rajya Sabha passed the Nagaland University Bill, 1989.
- (2) That at its sitting held on the 11th October, 1989, Rajya Sabha agreed without any amendment to the Small Industries Development Bank of India Bill, 1989, passed by Lok Sabha on the 28th July, 1989.

3. Bill Passed by Rajya Sabha—Laid on the Table

The Nagaland University Bill, 1989.

4. Report of Public Accounts Committee

Shri P. (Kolandaivelu presented the Hundred and Sixty-Sixth Report (Hindi and English versions) of the Public Accounts Committee on Working of Land and Development Office.

5. Motion Regarding Seventy-Fifth Report of Business Advisory Committee

Shrimati Sheila Dikshit moved the following motion:—

“That this House do agree with the Seventy-fifth Report of the Business Advisory Committee presented to the House on the 11th October, 1989.”

The motion was adopted.

6. Government Bills—Introduced

- (1) *The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1989.*
- (2) *The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1989.*

7. Matters Under Rule 377

- (1) Shri Sriballav Panigrahi raised a matter regarding need to provide necessary assistance to the State Government of Orissa for construction of a stadium at Deogarh in memory of late Prime Minister Smt. Indira Gandhi.
- (2) Shri Chintamani Jena raised a matter regarding need to supply adequate quantity of sugar and rice to Orissa for distribution through Public Distribution System.
- (3) Dr. Digvijay Singh raised a matter regarding need to take measures for early payment of crop insurance dues to the farmers of Gujarat.
- (4) Shri Bharat Singh raised a matter regarding need to ensure adequate compensation to the farmers of Delhi whose land had been acquired by the Government.
- (5) Shri Mullappally Ramchandran raised a matter regard-

ing need to take steps to re-develop Azhikkal port in Cannanore, Kerala.

- (6) Shri A. Charles raised a matter regarding need to take steps to revitalise small scale industrial units in the country.
- (7) Shri Uttam Rathod raised a matter regarding need to streamline the procedure regarding issue of sugar factory licences in the country, particularly in backward areas.

8. Statutory Resolution—Adopted

Shri P. Chidambaram moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 21st April, 1989 in respect of Karnataka, issued under article 356 of the Constitution by the President for a further period of six months with effect from the 21st October, 1989.”

The following members took part in the debate:—

- (1) Shri P. Kolandaivelu
- (2) Dr. G.S. Rajhans
- (3) Shri Ram Bhagat Paswan
- (4) Shri G.S. Basavaraju
- (5) Shri Syed Shāhabuddin
- (6) Shri Asutosh Law
- (7) Kum. Mamata Banerjee
- (8) Shri Yogeshwar Prasad Yogesh
- (9) Shri T.V. Chandrashekarappa

Shri P. Chidambaram replied to the debate.

The Resolution was adopted.

9. Statement by Prime Minister

The Prime Minister made a statement regarding Agricultural Package.

10. Statutory Resolution—Adopted

Shri P. Chidambaram moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 11th May, 1987 in respect of Puhjab, issued under article 356 of the Constitution by the President

for a further period of six months with effect from the 11th November, 1989.”

The following members took part in the debate:—

- (1) Shri Syed Shahabuddin
- (2) Shri Virdhi Chander Jain
- (3) Shri K.D. Sultanpuri
- (4) Prof. Saif-ud-Din Soz

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.09 P.M.)

- (5) Shri N. Tombi Singh
- (6) Shri Kali Prasad Pandey
- (7) Shri Sriballav Panigrahi
- (8) Shri Abdul Rashid Kabuli
- (9) Shri Jagannath Patnaik
- (10) Shri Janak Raj Gupta
- (11) Shri Girdhari Lal Vyas
- (12) Shri Shantaram Naik

Shri P. Chidambaram replied to the debate.

The Resolution was adopted.

11. Statement by Minister

The Minister of State in the Department of Economic Affairs in the Ministry of Finance made a statement regarding maintenance of a Bank Account in St. Kitts.

12. Discussion Under Rule 193

Discussion on the communal situation in the country, raised by Prof. Saif-ud-Din Soz on the 11th October, 1989, continued.

The following members took part in the debate:—

- (1) Shri Naresh Chandra Chaturvedi
- (2) Shri P. Selvendran
- (3) Shri Zainul Basher
- (4) Shri Syed Shahabuddin
- (5) Prof. Nirmala Kumari Shaktawat

The discussion was not concluded.

[Discussion was held over at 5.25 P.M. and resumed at 5.34 P.M.]

(*vide* para 16) after the disposal of items mentioned in paras 13, 14 and 15 below]

13. Supplementary Demands for Grants (General)—1989-90

Discussion on the Supplementary Demands for Grants Nos. 1, 4, 5, 8, 12, 21, 24, 46, 49, 56, 62, 74 to 76, 79 and 90 in respect of the Budget (General) for 1989-90, commenced.

Shri G.M. Banatwalla took part in the debate.

Shri Ajit Panja replied to the debate.

The discussion was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1989-90 were voted in full.

14. Government Bill—Introduced

The Appropriation (No. 5) Bill, 1989

15. Government Bill—Passed

The Appropriation (No. 5) Bill, 1989

The motion for consideration moved by Shri Ajit Panja was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajit Panja.

The motion was adopted and the Bill was passed.

16. Discussion Under Rule 193

Further discussion on the Communal situation in the country (*vide* para 12) was resumed.

The following members took part in the debate:—

(6) Shri K.J. Abbasi

(7) Shri P. Chidambaram

The discussion was not concluded.

6.13 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 13th
October, 1989)*

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, October 13, 1989/Asvina 21, 1911 (Saka)

No. 485

11.02 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Award of the Board of Arbitration (JCM) (Hindi and English versions) dated the 12th August, 1985 in C.A. Reference Nos. 9 and 10 of 1983 regarding grant of higher pay scales to the Senior Scientific Assistants, Draftsmen, Store-keeping Staff and Civilian Motor Drivers in Defence Establishments together with a statement explaining modifications preferred in the Award in terms of para 21 of the Scheme for Joint Consultative Machinery.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre (Tamil Nadu) Society, Thanjavur, for the year 1988-89 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paddy Processing Research Centre (Tamil Nadu) Society, Thanjavur, for the year 1988-89.

(3) A copy each of the following Annual Reports (Hindi and English versions):—

(i) Report of the Sree Anantha Grameena Bank for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.

(ii) Report of the Aravali Kshetriya Gramin Bank for the

- year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
- (iii) Report of the Vaishali Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
 - (iv) Report of the Akola Gramin Bank for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
 - (v) Report of the Murshidabad Gramin Bank for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
 - (vi) Report of the Gorakhpur Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
 - (vii) Report of the Surat-Bharuch Gramin Bank for the year ended the 31st March, 1989 together with Accounts and the Auditor's Report thereon.
 - (viii) Report of the Junagadh-Amreli Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
 - (ix) Report of the Marudhar Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with accounts and Auditor's Report thereon.
 - (x) Report of the Panchmahal-Vadodara Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
 - (xi) Report of the Bundelkhand Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
 - (xii) Report of the Siwan Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
 - (xiii) Report of the Gurdaspur-Amritsar Kshetriya Gramin Vikas Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.

- (xiv) Report of the Etah Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xv) Report of the Ambala-Kurukshetra Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xvi) Report of the Mandla-Balaghat Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xvii) Report of the Damoh-Panna-Sagar Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xviii) Report of the Dhenkanal Gramya Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xix) Report of the Shahjahanpur Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xx) Report of the Bhilwara-Ajmer Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xxi) Report of the North Malabar Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xxii) Report of the Ka Bank Nongkyndong Ri Khasi Jaintia for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xxiii) Report of the Devi Patan Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xxiv) Report of the Kakathiya Grameena Bank for year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xxv) Report of the Chandrapur-Gadchiroli Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.

(xxvi) Report of the Shivpuri-Guna Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.

(4) A copy of the Report (Hindi and English versions) of the Committee of Parliament on Official Language—Part 3 (Chapter 1 to 15) and (Chapter 16 to 18) for the year 1988 under sub-section (3) of section 4 of the Official Languages Act, 1963.

(5) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:—

- | | |
|--------------------------|--------------------------------------|
| (i) Statement No. XVII | — Third Session, 1985 |
| (ii) Statement No. XXII | — Fourth Session, 1985 |
| (iii) Statement No. XXIV | — Fifth Session, 1986 |
| (iv) Statement No. XXII | — Sixth Session, 1986 |
| (v) Statement No. XIX | — Seventh Session, 1986 |
| (vi) Statement No. XIX | — Eighth Session, 1987 |
| (vii) Statement No. XV | — II part of Eighth Session, 1987 |
| (viii) Statement No. XIV | — Ninth Session, 1987 |
| (ix) Statement No. XII | — Tenth Session, 1988 |
| (x) Statement No. VIII | — Eleventh Session, 1988 |
| (xi) Statement No. V | — Twelfth Session, 1988 |
| (xii) Statement No. IV | — Thirteenth Session, 1989 |
| (xiii) Statement No. I | — Fourteenth Session, 1989 |

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1988-89.
- (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1988-89 along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) (i) A copy of the Annual report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1988-89, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1988-89.
- * (8) A copy of the Report (Hindi and English versions) of the Press Council of India for the period from January, 1988 to March, 1989 along with Audited Accounts for the years 1987-88 and 1988-89.
- * (9) A statement (Hindi and English versions) showing reasons for delay in laying the Audited Accounts of the Press Council of India for the year 1987-88.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 11th October, 1989, Rajya Sabha agreed without any amendment to the General Insurance Business (Nationalisation) Amendment Bill, 1989, passed by Lok Sabha on the 18th July, 1989.
- (2) That at its sitting held on the 12th October, 1989, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint two members of Lok Sabha to the Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987, in the vacancies caused by the resignation of Sarvashri Satyendra Naryan Sinha and P. Namgyal.
- (3) That at its sitting held on the 12th October, 1989, Rajya Sabha agreed to the following amendments made by Lok Sabha in the Warehousing Corporations (Amendment) Bill, 1988, as passed by Lok Sabha on the 18th August, 1989:—

Enacting Formula

1. Page 1, line 1,—
for "Thirty-ninth" substitute "Fortieth"

Clause 1

2. Para 1, line 4,—
for "1988" substitute "1989"

3. Calling Attention

Shri Braja Mohan Mohanty called the attention of the Minister of Food and Civil Supplies to the steep rise in prices of essential commodities and the steps taken by the Government in regard thereto.

The Minister of Food and Civil Supplies made a statement in regard thereto.

(Lok Sabha adjourned at 1.01 p.m., and reassembled at 2.05 p.m.)

4. Matters Under Rule 377

- ✓ (1) Shri Bhishma Deo Dube raised a matter regarding need to take effective steps to solve the drinking water problem in Bundelkhand, particularly Banda district of Uttar Pradesh.
- ✓ (2) Shri Jagannath Patnaik raised a matter regarding need to check the rise in prices of essential commodities and ensure their supply.
- ✓ (3) Shri Kammodi Lal Jatav raised a matter regarding need to open a Kendriya Vidyalaya in Morena district of Madhya Pradesh.
- ✓ (4) Shri K.N. Pradhan raised a matter regarding need to provide adequate financial assistance to State Government of Madhya Pradesh to overcome drinking water problem particularly in Sehore, Bhopal and Devas districts.
- ✓ (5) Shri Vijay N. Patil raised a matter regarding need to sanction the construction of Navatha and Khariaguti dams to ensure supply of water to Hatnoor weir on River Tapi.
- ✓ (6) Shri Ram Swaroop Ram raised a matter regarding need to ensure early payment of dues to the sugarcane growers.
- ✓ (7) Shri Aziz Qureshi raised a matter regarding need to take steps to improve the lot of Bidi Workers.

- ✓(8) Smt. Akbar Jahan Abdullah raised a matter regarding need to expedite the work regarding extension of railway line from Jammu to Udhampur.
- ✓(9) Kum. Mamata Banerjee raised a matter regarding need to make benefits of Nehru Rojgar Yozna available to unemployed youths of four major metropolitan cities.
- ✓(10) Smt. Kishori Sinha raised a matter regarding need to provide adequate rail/road facilities to Vaishali in Bihar for development of tourist potential of the region.

5. Government Bills - Passed

- ✓(i) *The National Waterway (Quilon-Kottapuram Stretch of West Coast Canal and Champakara and Udyogmandal Canals) Bill, 1989.*

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

Shri A. Charles took part in the debate.

Shri Rajesh Pilot replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

- ✓(ii) *The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1989.*

The motion for consideration of the Bill was moved by Dr. Rajendra Kumari Bajpai.

The following members took part in the debate:—

- (1) Smt. Prabhawati Gupta
- (2) Shri Manikrao Hodlya Gavit
- (3) Shri K. Pradhani

(4) Shri Syed Shahabuddin

Dr. Rajendra Kumari Bajpai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Rajendra Kumari Bajpai.

The motion was adopted and the Bill was passed.

✓(iii) *The Nagaland University Bill, 1989, as passed by Rajya Sabha.*

The motion for consideration of the Bill was moved by Shri L. P. Shahi.

The following members took part in the debate:—

- (1) Shri Syed Shahabuddin
- (2) Prof. N.G. Ranga
- (3) Shri Asutosh Law
- (4) Shri Sriballav Panigrahi
- (5) Shri N. Tombi Singh
- (6) Kum. Mamata Banerjee
- (7) Prof. Saif-ud-Din Soz

Shri L.P. Shahi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 48 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L.P. Shahi.

The motion was adopted and the Bill was passed.

6. Discussions Under Rule 193

✓ (i) Discussion on the communal situation in the country, raised by prof. Saif-ud-Din Soz on the 11th October, 1989, continued.

The following members took part in the debate:—

- (1) Shri Shantaram Naik

- (2) Kum. Mamata Banerjee
- (3) Shri Jujhar Singh

[Discussion was held over at 3.52 P.M. and resumed at 6.03 P.M. (vide para 8)]

✓(ii) Shri T. Basheer raised a discussion on the statement made by the Minister of State in the Department of Economic Affairs in the Ministry of Finance in the House on the 12th October, 1989, regarding maintenance of a Bank Account in St. Kitts.

The following members took part in the debate:—

- (1) Kum. Mamata Banerjee
- (2) Shri Syed Shahabuddin
- (3) Shri Shantaram Naik
- (4) Prof. Nirmala Kumari Shaktawat
- (5) Shri Asutosh Law
- (6) Dr. G.S. Rajhans

Shri Eduardo Faleiro replied to the discussion and also laid a copy each of the following documents (Hindi and English versions):—

- (1) The statement made by Anne Salvesson
- (2) The statement made by Terence V. Byron
- (3) Safe-keeping Agreement Long Form
- (4) The numbered account agreement certified by the First Trust Corporation Ltd.
- (5) The Deposit Forms of each of the amounts *i.e.* two million dollars, two million dollars, five million dollars, three million dollars, five million dollars and four million dollars.

The discussion was concluded.

7. Reports of Public Accounts Committee

Maj. Gen. R.S. Sparrow presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- ✓(1) Hundred and Eighty-fifth Report on action taken on 98th Report (8th Lok Sabha) on Five Star Hotel at Indira Gandhi Stadium Complex.
- ✓(2) Hundred and Eighty-sixth Report on action taken on 84th Report (8th Lok Sabha) on Review on Compensation Claims.
- ✓(3) Hundred and Eighty-seventh Report on Infructuous

and avoidable extra expenditure in the acquisition of certain special purpose naval vessels.

8. Discussion Under Rule 193

Further discussion on the communal situation in the country [vide para 6 (i)] was resumed.

The following members took part in the debate :—

- (4) Shri Balkavi Bairagi
- (5) Shri Mohd. Ayub Khan (Udhampur—J & K)
- (6) Shri Ram Pyare Panika
- (7) Shri Braja Mohan Mohanty
- (8) Shri Digvijaya Singh
- (9) Shri Aziz Qureshi

Shri Buta Singh replied to the discussion.

The discussion was concluded.

9. Report of Committee on Government Assurances

Prof. Narain Chand Parashar presented the Twenty-third Report (Hindi and English versions) of the Committee on Government Assurances.

10. Resolution — Adopted

Shri D.L. Baitha moved the following Resolution:—

“That this House approves the proposal of the Government to modify the date of implementation from 22.9.1982 as given by the Arbitration Board to 1.1.1988 in respect of Award dated 12.8.1985 in C.A. Reference Nos. 9 and 10 of 1983 laid on the Table of Lok Sabha on 13.10.1989 regarding grant of higher pay scales to the Senior Scientific Assistants, Draftsmen, Store-keeping Staff and Civilian Motor Drivers in Defence Establishments, in terms of para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the high financial implications involved in acceptance of the Award were considered to affect the national economy.”

The Resolution was adopted.

11. Valedictory References

Sarvashri H.K.L. Bhagat, G.M. Banatwalla, Balkavi Bairagi, Kayur Bhushan, Uttam Rathod, Prof. Narain Chand Parashar, Kum. Mamata Banerjee, Shri Rajiv Gandhi and the Speaker made valedictory references on the conclusion of the Fourteenth Session of Eighth Lok Sabha.

(Lok Sabha adjourned sine die at 9.25 P.M.)

SUBHASH C. KASHYAP,
Secretary-General.